

Misc. Appli. No : HQ/03/2017
ED Vs. Sanjay Bhandari &Ors.

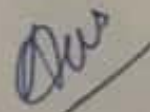
29.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Amit Mahajan, Ld. Central Government Standing Counsel.
Sh. N.K.Matta, Ld. SPP for ED.
Sh. Mahesh Gupta, DD for ED
Sh. Akhil Sibal, Sr. Advocate with Sh. Avnish Arputham and Sh. Shantanu Parashar, Ld. Counsels for accused no. 1, Sanjay Bhandari.
Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10, Sonia Bhandari and non applicant no. 11, Ayushi Bhandari.
None for non applicant no. 16, NIHO Realtors (India) Pvt. Limited.
Sh. Binesh Khatri, Ld. Proxy Counsel for non applicants no. 1 to 7, 13 and 14.
None for non applicants no. 8, 9, 12 and 15.

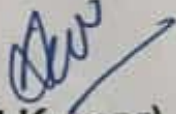
Part arguments heard.

Put up on 05.09.2020 at 11.30 am for remaining arguments.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.08.2020

CC No. : 04/2020

Mukesh Sharma Vs. Devesh Gupta & Ors.

29.8.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

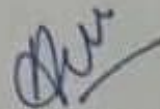
Present : None.

The matter is called twice. It is 10.47 pm.

Put up on 22.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.08.2020

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora & Ors.

29.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. V. K. Ojha, Ld. Sr. PP for CBI.
Sh. A.K.Sharma and Ms. Rupali Sharma, Ld.
Counsels for accused no. 1, Mahesh Arora.
Accused no.2 Ratan Bir Kalra is present.
Sh. Ronak Nayak, Ld. Counsel for accused no. 2.
None for accused no.3. Sajith Abraham.
None for accused no. 4 Rajat Dogra.
Sh. Rajesh Anand, Ld. Counsel for accused no. 5,
Vishal Ahuja.
Accused no. 6 M/s Tristar Enterprises represented by
AR Sh. Vikas Sharma.
Sh. Deepjyot Singh, Ld. Counsel for accused no. 6.

Ld. Counsel for accused no. 5, Vishal Ahuja submits that accused Vishal Ahuja is in quarantine since he was found Covid-19 positive.

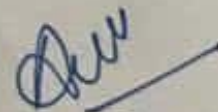


Ld. Counsels for accused no.3. Sajith Abraham and accused no. 4 Rajat Dogra be intimated with regard to the next date of hearing through whatsapp.

Put up on 05.09.2020 for order on charge.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.08.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
ED Vs. Gautam Khaitan & Ors.

29.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Rattandeep and Sh. Navin Giri, Ld. PPs for CBI.
ASP R.A.Yadav in person.
Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs
for Enforcement Directorate.
Applicant Rajiv Saxena with Ld. Counsel Sh. Rajat
Manchanda.

Ld. Counsel for Rajiv Saxena submits that he has already filed reply to the application filed by CBI for impleading CBI in the present proceedings on the application filed by Rajiv Saxena for permission to travel abroad.

Sh. N.K.Matta, Ld. SPP for ED submits that he needs one week time to file reply.

Let the reply be filed within one week with advance

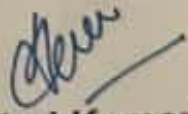


copy to opposite party.

Put up on 07.09.2020 for arguments on the application filed by Rajiv Saxena for permission to travel abroad and application filed by CBI to implead CBI in the present proceedings.

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.08.2020